



ITEM NO.2

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 4139/2021

(Arising out of impugned final judgment and order dated 31-08-2018 in CRLA No. 912/2011 passed by the High Court of Judicature at Allahabad)

SANJAY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 67957/2022 - EXEMPTION FROM FILING O.T.
IA No. 67956/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 07-09-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Sibbo Sankar Mishra, AOR
Mr. Niranjana Sahu, Adv.
Mr. Rajesh Kumar Nayak, Adv.

For Respondent(s) Mr. Siddharth Dharmadhikari, AAG
Mr. Kameshwar Nath Mishra, Adv.
Mr. Sarvesh Singh Baghel, AOR

Mr. Amit K. Nain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Learned counsel for the appellant submits that the impugned order cannot be sustained as the conviction under Section 364-A of the Indian Penal Code stands set aside and, therefore, the other

offence under Section 302 read with Section 201 of the Indian Penal Code would not survive.

Taking into consideration the period of incarceration of 17 years, we deem it appropriate to grant interim bail to the appellant subject to the terms and conditions to be imposed by the Trial Court.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)